

THE HIGH COURT OF MADHYA PRADESH
MCRC No. 4357/2022
(JITENDRA SHIVHARE Vs THE STATE OF MADHYA PRADESH)

Through Video Conferencing

Gwalior, Dated : 24/01/2022

Shri Ravi Dwivedi, Counsel for applicant.

Shri A.K. Nirankari, Counsel for State.

Case diary is available.

This is fourth application filed under Section 439 of Cr.P.C. for grant of bail. The third application was dismissed by order dated 15.12.2021 passed in M.Cr.C. No.61798/2021.

The applicant has been arrested on 15.09.2021 in connection with Crime No.525/2021 registered by Police Station Karera, District Shivpuri for offence punishable under Section 8/21 of NDPS Act.

After arguing the matter at length, Counsel for applicant seeks permission of this Court to withdraw this application.

It is, accordingly, **dismissed as withdrawn.**

(G.S. Ahluwalia)
Judge

Aman